

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 818 of 2020

Ashish Minz ... Petitioner

Versus

1. The State of Jharkhand

2. Sunita Kumari ... Opposite Parties

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CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

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For the Petitioner : Mr. Mohit Prakash, Advocate

For the State : Mr. P. D. Agrawal, A.P.P.

For the O.P. No. 2 : Mr. Ritesh Kumar, Advocate

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**Order No. 06**

**Dated 24<sup>th</sup> June 2020**

Heard the learned counsel for the respective sides.

The petitioner apprehends his arrest in connection with Mahila P.S. Case No. 04 of 2019, pending before the Court of learned Chief Judicial Magistrate, Gumla.

It has been alleged that the petitioner had established physical relationship with the informant on the pretext of marriage. When the petitioner denied to marry a case was instituted by the informant which was registered as Raidih P.S. Case No. 07/2015. Later on the matter was compromised and the marriage solemnized. However, subsequent to the marriage there was a demand of Rs. 5 Lakhs and on non-fulfillment of which she was subjected to torture. It has been alleged that the brother-in-law of the informant had created a fake I.D. and abusive messages were posted defaming the informant in society. It has also been alleged that the petitioner had illicit relationship with another woman.

The relationship between the petitioner and the informant appears to be strained from the time when the petitioner went to jail in Raidih P.S. Case No. 07/2015. It appears that even after marriage the strained relationship continued for obvious reasons. The circumstances leading to the marriage appears to have triggered a further deterioration of relationship between the petitioner and the opposite party No. 2.

Mr. Mohit Prakash, learned counsel for the petitioner submits that the accused who had created a fake I.D. and had tried to defame the informant in society has already been granted anticipatory bail by this Court.

2.

On consideration of the entire facts and circumstances of the case, I am inclined to grant anticipatory bail to the petitioner. Accordingly, the interim anticipatory bail granted to the petitioner on 20.02.2020 in connection with Mahila P.S. Case No. 04 of 2019 is hereby confirmed.

This application stands disposed of.

(RONGON MUKHOPADHYAY,J.)

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